

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 398/(MAH)/2017

CORAM:


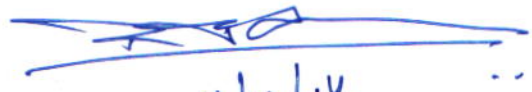
Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Diligent Media Corporation  
V/s  
Brilliance Yukti Knowledge Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ajay Kumar	Advocate for Respondent	 07/11/17
2.	Rajendra Jain	Advocate for Petitioner	 07/11/17

**ORDER**

**T.C.P. No. 398/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. The Petition is transferred from the Hon'ble High Court.
3. Admittedly the factual position is that the requisite Form has not been filed, which was otherwise to be filed on or before 15.07.2017 as per the Notification No. GSR-732(E) dated 29.06.2017.

4. The 1<sup>st</sup> Proviso of the Notification reads as under :-

*"As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-*

*"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*

5. In view the 1<sup>st</sup> Proviso of the Notification liberty is granted to the Petitioner to file Fresh Petition. But since the requisite Form was not filed within the requisite time this Petition stood Abated.
6. Therefore this Transfer Petition stood abated. Consigned to Records.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**07.11.2017**

aah

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**